NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> NEW DELHI

C.P NO. 140(ND)/2014 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5. [0.2016

NAME OF THE COMPANY Shiv Sevak Singh & ors. V/s. M/s. VIL Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

NAME DESIGNATION REPRESENTATION S.NO. SIGNATURE 1. Mr. Sawaph Kalis Adus Responderts 2. Ms. Aishwanya Mishre

1. MR. ISHAAN CITANGER Claimont

Despite the opportunity granted, the non applicant – respondents have not filed reply to the application and for that reason a letter for adjournment has been circulated. Let the reply be now filed within ten days with a copy in advance to the counsel opposite. It shall be treated as a last opportunity.

2. The issue concerning the contempt shall be taken up after filing of reply.

List on 01.11.2016.

5th October, 2016 (P.K. Sud)

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT mallohn (INA MALHOTRA) MEMBER (J)